

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.218 – IA/848(AHM)2023 in
IA 690 of 2020
In
CP(IB) 38 of 2019

Proceedings under Section 7 IBC

IN THE MATTER OF:

Fedbank Financial Services Ltd
V/s
NRS Projects Pvt Ltd

.....Applicant

.....Respondent

Order delivered on: 12/09/2023

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Vishal Dave, Adv.
For the Respondents : none

ORDER

Ld. Counsel Mr. Vishal Dave appears for the applicant. None for the respondents.

Pursuant to the notice issued by this tribunal to the respondents, the applicant has filed service report which shows that notices along with order dated 07.08.2023 was served upon the respondents through registered post on 18.08.2023.

Let fresh notice be issued to the respondents and registry is directed to handover the original notices to the applicant. Ld. Counsel for the applicant is directed to again serve notice along-with copy of this order upon the respondents through **Dasti Mode** only.

Ld. Counsel for the applicant further states that the SRA is in possession of the Corporate Debtor.

In view of this, the bench expressed urgency in the matter. List the matter for appearance of the SRA on 20.09.2023. If there is no appearance on behalf of the SRA, the matter will be heard ex-parte. Let Chairman of Monitoring Committee be also physically present before the Tribunal on the next date of hearing.

List on 20.09.2023.

-SD-

SAMEER KAKAR
MEMBER (TECHNICAL)

-SD-

SHAMMI KHAN
MEMBER (JUDICIAL)